

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
 (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

1. Name of Corporate Debtor	<b>NTL Electronics India Limited</b>
2. Date of incorporation of Corporate Debtor	26.04.2002
3. Authority under which Corporate Debtor is incorporated / registered	RoC-Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U32109DL2002PLC115129
5. Address of the registered office and principal office (if any) of corporate debtor	Registered office:305, Guru Amar Dass Bhawan 78, Nehru Place, New Delhi, Delhi-110019
6. Insolvency commencement date in respect of corporate debtor	27.08.2019 (Order known to IRP on 13.09.2019)
7. Estimated date of closure of insolvency resolution process	22.02.2020 (180 days from the Insolvency Commencement Date)
8. Name and registration number of the insolvency professional acting as interim resolution professional	<b>NAME - PREETI JAISWAL</b> Regn. No. IBB/IPA-001/IP-P00523/2017-2018/10948
9. Address and email of the interim resolution professional, as registered with the board	<b>ADDRESS- A-3/312 Milan Vihar Apartments</b> 72, IP Extension, New Delhi, National Capital Territory of Delhi, 110092 <b>Regd. E-mail: capreetigoyal@gmail.com</b>
10. Address & email to be used for correspondence with the interim resolution professional	<b>ADDRESS: 405, Arunachal Building,</b> Barakhamba Road, New Delhi -110001. <b>Email : ip.capreetigoyal@gmail.com</b>
11. Last date for submission of claims	28.09.2019
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	.....N.A.....
13. Names of insolvency professionals identified to act as authorised Representative of creditors in a class (three names for each class)	.....N.A.....
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) <a href="http://www.ibbi.gov.in/downloadform.html">http://www.ibbi.gov.in/downloadform.html</a> (b) Details: .....N.A.....

**FOR THE ATTENTION OF THE CREDITORS OF NTL ELECTRONICS INDIA LIMITED**  
 Notice is hereby given that the National Company Law Tribunal (New Delhi) has ordered the commencement of Corporate Insolvency Resolution Process of NTL Electronics India Limited on 27.08.2019, however, order became available to IRP on 13.09.2019.  
 The creditors of NTL Electronics India Limited are hereby called upon to submit their claims with proof on or before **28.09.2019** to the Interim Resolution Professional at the address mentioned against Entry No. 10 above.  
 The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.  
**Submission of false or misleading proofs of claim shall attract penalties.**

Date: 16th Sept., 2019  
 Place: New Delhi

Sd/  
 PREETI JAISWAL



*Preeti Goyal*